

(2021) 03 UK CK 0006

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 470 Of 2021

Rajendra Singh Chauhan

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 01-03-2021

Acts Referred:

Citation : (2021) 03 UK CK 0006

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Arvind Kumar Sharma, Rakesh Kunwar

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Petitioner is a Contractor. According to him, he completed the work, for which contract was given to him, to the satisfaction of the concerned

authorities, however, the security amount, deposited by him, has not been released so far.

2. By means of this writ petition, petitioner has sought following reliefs:

â??(i) Issue a writ, order or direction in the nature of mandamus to directing the respondent authorities to release the payment of security money of

Rs. 1,28,900.00 which has been deposited by the petitioner in the Department of Executive Engineer, Construction Division, Public Works Department

Barkot, District Uttarkashi and Executive Engineer, Construction Division, Public Works Department Chiniyali Shaur, District Uttarkashi.

(ii) Issue a writ, order or direction in the nature of mandamus to directing the respondents authorities to release the payment of security money of Rs.

1,28,900.00 of the petitioner with 18% interest.â??

3. The breakup of the amount deposited by the petitioner, as security, has been indicated in paragraph no. 9 of the writ petition.

4. Having regard to the facts of the case, the writ petition is disposed of with liberty to petitioner to make representation to Superintending Engineer,

6th Circle, Public Works Department, District Uttarkashi (respondent no.2), within two weeks from today. If such representation is made within the

stipulated period, the Superintending Engineer shall look into petitioner's request and take appropriate decision thereupon, in accordance with law,

within a period of four months from the date of receipt of representation alongwith certified copy of this order.